

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:873  
ANSWERED ON:14.08.2012  
ALLOTMENT OF DDA FLATS  
Rama Devi Smt. ,Singh Shri Ratan

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Development Authority (DDA) has allotted more than one flat in the name of a single person;
- (b) if so, the details and number of persons who occupied more than one flats, as on date along with the existing provision in this regard;
- (c) the reaction of the Government thereto; and
- (d) the remedial measures taken in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a) : No, Madam. The Delhi Development Authority has stated that as per policy more than one flat cannot be allotted in the name of a single person. Further, in this regard it is stated that there is already an Eligibility Clause NO. 7 under DDA (Management & Disposal of Housing Estates) Regulation 1968 under the head 'Eligibility of Allotment' which reads as under:-

" A dwelling unit or flat in the Housing Estates of the Authority shall be allotted only to such person who or his wife/her dependent relations including unmarried children does not own in full or in part on freehold or leasehold basis a residential plot or house in the urban area of Delhi, New Delhi and Delhi Cantonment".

(b) & (c): Does not arise in view of reply at (a) above.

(d): Whenever any allotment is made to an allottee as per policy, DDA takes an affidavit before giving possession which stipulates that: " I, or my wife/ husband or any of my dependent relations including children do not own in full or in part of freehold or leasehold basis any residential plot or house in the urban area of Delhi, New Delhi Cantonment".

Thereafter, DDA gives the possession of the flats. However, as a remedial measure if anybody makes false affidavit or conceals the facts and any complaint is received from any person with documentary proof/evidence of the allottee already owning house in Delhi, the said allotted flat is liable to be cancelled after following the due process of the law. DDA also files FIR against such person with the police Authorities for taking appropriate action against the unscrupulous persons as per the various provisions of the Indian Penal Code/Cr. P.C.